

- (vi) Formation of inter-utility coordination boards to have close liaison with the other utility services working in the vicinity of underground cables for avoiding damages to telephone cables.
- (vii) Use of sophisticated fault localisation instrument to get accurate and quick results.

Shortage of alcohol

618. SHRI S. G. GHOLAP : Will the Minister of INDUSTRY be pleased to state :

- (a) whether it is a fact that there is scarcity of alcohol in the country;
- (b) if so, to what extent;
- (c) whether Government are importing duty-free industrial alcohol; and
- (d) if so, to what extent ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). As per the projections made by the State Governments/Union Territory Administrations at the time of last meeting of Central Molasses Board on 22.2.86, the estimated availability of alcohol was likely to be short of its demand in the country by about 3000 lakh litres during the current alcohol year 1985-86 (December, 1985-November, 1986).

(c) and (d). In order to improve the availability of alcohol for industrial users, about 900 lakh litres of alcohol (denatured) has been permitted to actual users (industrial) for duty free import during February, 1985 to 30 6 86.

Sick Industries

619. SHRIMATI PRABHAWATI GUPTA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of sick industries in the country as on 31 December, 1985; State-wise;

(b) the names of sick industries; and

(c) the steps taken in this regard to restore the health of these units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The data on sick industrial units assisted by banks are collected by the Reserve Bank of India as per the definition of sickness adopted by it. The latest State-wise data on sick industrial units (large and small scale units) as available from it, for the period ending December 1984 are given in the statement given below.

(b) In accordance with the practices and usages customary among bankers as also in conformity with the provisions of the statutes governing nationalised banks, it will not be possible to divulge the names of individual units/parties drawing loan credits from the banks.

(c) Government have issued certain policy guidelines for various Central Ministries, State Governments and Banks and Financial Institutions in October, 1981 for the revival and rehabilitation of potentially viable sick units. The salient features of these guidelines were furnished in reply to Lok Sabha Unstarred Question No. 204 on 23.1.1985. Government have also enacted a legislation, namely "The Sick Industrial Companies (Special Provisions) Act, 1985 which inter-alia provides, for setting up of a Board for Industrial and Financial Reconstruction to look into the cases of companies which have become sick.

Statement

Name of the State/Union Territory	No. of sick units (Large and small scale)
1	2
1. Andhra Pradesh	5414
2. Assam	2887
3. Bihar	5558
4. Gujarat	2831

1	2
5 Haryana	1310
6. Himachal Pradesh	321
7. Jammu & Kashmir	677
8. Karnataka	6271
9. Kerala	1568
10. Madhya Pradesh	4172
11. Maharashtra	8415
12. Orissa	3839
13. Punjab	1173
14. Rajasthan	3509
15. Tamil Nadu	18309
16. Uttar Pradesh	9171
17. West Bengal	13702
18. Goa Daman & Diu	316
19. Andaman & Nicobar	23
20. Chandigarh	130
21. Delhi	1911
22. Dadra and Nagar Haveli	3
23. Manipur	595
24. Meghalaya	209
25. Mizoram	2
26. Nagaland	65
27. Pondicherry	197
28. Tripura	182
29. Arunachal Pradesh	2
Total	92792

Payment of Royalty to foreign shareholders by Cigarette Manufacturing Units

620. SHRI SYED SHAHABUDDIN :
Will the Minister of INDUSTRY be pleased to state :

(a) the names of cigarette manufacturing units in the country with their sanctioned and installed capacity;

(b) whether these are wholly or partially owned by Indian nationals and the names of major foreign shareholders, if any;

(c) whether their products are being marketed under a foreign brand name and if so, the rate of royalty payable; and

(d) the total amount paid by each such company as royalty during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) A statement is given below.

(b) Only three units, namely, M/s. ITC Limited, M/s. Godfrey Phillips India Limited and M/s. V. S. T. Industries Limited have foreign shareholding.

The major foreign shareholders are the following :

(1) *M/s. ITC Limited :*

(a) Tobacco Manufacturers (India) Limited.

(b) Rothmans International Limited.

(c) Hungerford Holdings Limited.

(2) *M/s. Godfrey Phillips India Limited:*

(a) Phillips Morris of USA.

(3) *M/s. V. S. T. Industries Limited :*

(a) Raleigh Investment Company Limited.

(b) Rothmans International Limited.

(c) Tobacco Manufacturers (India) Limited.

(c) "Chesterfield" marketed by M/s. Godfrey Phillips India Limited is foreign owned. The company has stated that the use does not involve any monetary consideration.

(d) In the light of the reply given to part (c), does not arise.